

29.05.2015.

There is a Resolution of CAT Bar Association for abstaining from judicial work. Accordingly, list this case on 03.07.2015.

J. Ch

(Ms. Jayati Chandra)
Member (A)

Amit/-

3/7/15 For applicant, Sri Pawan Kumar
for Sri Prashant Kumar
Singh.
Sri S. Verma, Counsel for respondents
is on adjournment.
List on 24/7/15.

J. Ch

(Ms. Jayati Chandra)
Member (A)

18.

24-7-2015 no. sitting of S.B. in
Court no. 17. List on 07.8.15.

130c
m

Date 7.8.2015 ✓

O.A. No.292/10

Hon'ble Ms. Jayati Chandra, Member (A)

Appl: Sri Prashant Kumar Singh.

Resp: Sri S. Verma.

Learned counsel for the applicant stated that the prayer made by the applicant has already been granted by the respondents. Therefore, this case may be dismissed as infructuous. Sri S. Verma, learned counsel for the respondents is present. Accordingly, the O.A. is dismissed as infurcutious.

J. Ch
Member (A)

Vidya

On
Copy & send to
Sakshi 7.8.15
Prashant
11-8-15